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क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद

Regional Office, U.P. Pollution Control Board, Ghaziabad

Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 693 /NGT-217/OA-195/2024

दिनांक 09/07/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Joint inspection report in compliance to direction issued by Hon'ble National Green Tribunal, New Delhi order dated 24.04.2024 in OA No-195/2024 Jane Alam Vs State of Uttar Pradesh & Ors.

Respected Sir,

With reference to the above-mentioned subject in compliance of Hon'ble National Green Tribunal, order dated 24.04.2024 Jane Alam Vs State of Uttar Pradesh & Ors. in OA No-195/2024, joint inspection report is hereby submitted for kind perusal and necessary action please.

Enclosure: As above.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

Joint inspection in compliance to direction issued by Hon'ble National Green Tribunal, New Delhi in OA No-195/2024 Jane Alam Vs State of Uttar Pradesh & Ors.

1- Background :-

Hon'ble National Green Tribunal, vide order dated 24.04.2024 in the matter of Jane Alam Vs State of Uttar Pradesh & Ors. in OA No-195/2024 had directed following :-

".....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Uttar Pradesh State Pollution Control Board and District Magistrate, Hapur, Uttar Pradesh and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take appropriate remedial action by following due course of law. The Uttar Pradesh State Pollution Control Board will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report by the Joint Committee be filed by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.

7. List for further consideration on 24.07.2024....."

In compliance to the aforesaid direction a joint team of officials from UPPCB, Ghaziabad and District Administration, Hapur carried out the joint inspection of the units in question and interacted with officials of the units on 25.06.2024.

2- Joint inspection report of M/s Satguru Enterprises, G-464, 465, 466, 494, 495, M.G. Road UPSIDA Industrial Area, Hapur :-

General Information :-		
Sr. No.	Name and Address of Industries	M/s Satguru Enterprises, G-464, 465, 466, 494, 495, M.G. Road UPSIDA Industrial Area, Hapur.
1-	Date of Inspection	25.06.2024
2-	Type of Industry	Beverages
3-	Name & Designation of representative of unit.	Shri Rakesh Khanna, Partner Mob. No-9350578799
4-	Operational Status	Operational
5-	Details of Raw materials	Water, Sugar, Concentrate, Citric Acid, CO ₂ etc.
6-	Details of Products	Aerated Water – 5 KLD Packaged Drinking Water-5 KLD
7-	Status of Consent to Operate	Granted, valid upto 31.07.2028 (Annexure-I)

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[Signature]

Source of Water Supply :-		
8-	Source of Water Supply	Borewell-01 Nos, 05 HP
9-	Flow meter installed at Borewell	Yes
10-	Permission from UP Ground water Department for abstraction of ground water	Authorization/NOC issued valid from 19.03.2021 to 18.03.2026 for maximum allowable annual Extraction of ground water abstraction of 10500 M ³ (Annexure-II)
11-	Any logbook maintained	Yes
Water Pollution :-		
12-	Water Consumption	Domestic – 1.0 KLD
		Industrial – 15.0 KLD
13-	Effluent Generation	Domestic – 0.6 KLD
		Industrial – 2.0 KLD
14-	Treatment facility	Industrial - ETP – (Capacity -05 KLD) Domestic – Septic Tank/Soak Pit
15-	ETP Units	Collection Tank, Chemical Dosing Tank, Settling tank, Sand Filter, Activated Carbon Filter, Sludge Drying Beds etc.
Air Pollution :		
16-	Air Pollution Source	Boiler-02 Nos of capacity 01 TPH and 250 KG/Hr.
17-	Details of APCS	Cyclone dust collector with 21 meter stack height on 01 TPH boiler and 9 meter stack height on 250 kg/Hr boiler.
18-	Detail of Fuels	Bio Briquettes

3- Observations:

- 1) The unit having valid CTO under section 21/22 of Air (Prevention and Control of Pollution) Act. 1981 and under section 25/26 of Water (Prevention and Control of Pollution) Act. 1974, which is valid upto 31.07.2028.
- 2) Unit has obtained NOC from UPGWD for abstraction of ground water, which is valid from 19.03.2021 to 18.03.2026.
- 3) Unit has 01 borewell to meet fresh water requirement flow meter was found installed at the Borewell. Flow meter was found installed at borewell. Details of fresh water abstraction as per logbook :-

Sr. No.	Borewell No.	Months wise water consumptions (KL)			Average (KL)
		April-24	May-24	June-24	
1	01	559	788	786	711 KL/Month (23.7 KLD)

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- 4) As per logbook provided month of April-2024 to June-2024 the average fresh water consumptions is 23.7 KLD approximately, which is permissible limit.
- 5) Unit has installed ETP with design capacity of 05 KLD, which comprised Collection Tank, Chemical Dosing Tank, Settling tank, Sand Filter, Activated Carbon Filter, Sludge Drying Beds. During visit ETP was found operational.
- 6) During visit sample of treated effluent from ETP outlet was collected. As per analysis results of sample collected from ETP outlet, pH -7.5, COD-192.0 mg/l, BOD -18.0 mg/l, TSS-76.0 Mg/l and the parameters are complying with prescribed norms. Copy of Analysis report is attached as **Annexure-III**.
- 7) Unit is having Boiler-02 Nos of capacity 01 TPH and 250 KG/hr. Unit has installed Cyclone dust collector with 21 meter stack height on 01 TPH boiler and 9 meter stack height on 250 kg/hr boiler. During visit boilers were not found in operational. As per information provided by unit vide letter dated 05.07.2024 these boilers are not operational since 02 years Copy of letter is attached as **Annexure-IV**.
- 8) During visit it was reported by the representative of unit that no packaging of product is being done for any other units. During visit no records/evidence was found of packaging being done in some ones else's name.
- 9) Photographs taken as below:-



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4- Joint inspection report of M/s Ocean Beverages, F-173, 174, M.G. Road UPSIDA Industrial Area, Hapur :-

General Information :-		
Sr. No.	Name and Address of Industries	M/s Ocean Beverages, F-173, 174, M.G. Road UPSIDA Industrial Area, Hapur.
1-	Date of Inspection	25.06.2024
2-	Type of Industry	Beverages
3-	Name & Designation of representative of unit.	Shri Sugand Jain, Partner Mob. No-9837602172
4-	Operational Status	Operational
5-	Details of Raw materials	Water, Sugar, Concentrate, Citric Acid, CO ₂ etc.
6-	Details of Products	Soft Drinks – 50 KLD Packaged Drinking Water-50 KLD (Production of packaged drinking water was closed since long time)
7-	Status of Consent to Operate	Granted valid upto 31.07.2024 (Annexure-V)
Source of Water Supply :-		
8-	Source of Water Supply	Borewell-01 Nos, 05 HP
9-	Flow meter installed at Borewell	Yes
10-	Permission from UP Ground water Department for abstraction of ground water	Authorization/NOC issued valid from 04-12-2023 to 03-12-2024 for maximum allowable annual Extraction of ground water abstraction of 16500 M ³ (Annexure-VI)
11-	Any logbook maintained	Yes
Water Pollution :-		
12-	Water Consumption	Domestic – 1.0 KLD
		Industrial – 40.0 KLD
13-	Effluent Generation	Domestic – 0.6 KLD
		Industrial – 1.0 KLD
14-	Treatment facility	Industrial - ETP – (Capacity -05 KLD) Domestic – Septic Tank/Soak Pit
15-	ETP Units	Collection Tank, Chemical Dosing Tank, Settling tank, Sand Filter, Activated Carbon Filter, Sludge Drying Beds etc.
Air Pollution :		
16-	Air Pollution Source	Boiler-400 KG/Hr
17-	Details of APCS	12 meter stack height.
18-	Detail of Fuels	LSHS

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5- Observations:

- 1) The unit having valid CTO under section 21/22 of Air(Prevention and Control of Pollution) Act. 1981 and under section 25/26 Water (Prevention and Control of Pollution) Act. 1974, which is valid upto 31.07.2024.
- 2) Unit has obtained NOC from UPGWD for abstraction of ground water, which is valid from 04-12-2023 to 03-12-2024.
- 3) Unit has 01 borewell to meet fresh water requirement flow meter was found installed at the Borewell. Flow meter was found installed at borewell. Details of fresh water abstraction as per logbook :-

Sr. No.	Borewell No.	Months wise water consumptions (KL)			Average (KL)
		April-24	May-24	June-24	
1	01	946	1092	983	1007 KL/Month (33.56 KLD)

- 4) As per logbook provided month of April-2024 to June-2024 the average fresh water consumptions is 33.56 KLD approximately, which is permissible limit, as per NOC issued by U.P. Ground Water Department.
- 5) Unit has installed ETP with design capacity of 05 KLD, which comprised Collection Tank, Chemical Dosing Tank, Settling tank, Sand Filter, Activated Carbon Filter and Sludge Drying Beds. During visit ETP was found operational.
- 6) During visit sample of treated effluent from ETP outlet was collected. As per analysis result of sample collected from ETP outlet, pH -7.5, COD-204.0 mg/l, BOD – 21.0 mg/l, TSS-82.0 Mg/l. shows the parameters complying with prescribed norms. Copy of Analysis report is attached as **Annexure-VII**.
- 7) Unit is having 01 Boiler of 400 KG/hr capacity with 12 meter stack height. During visit stack monitoring was carried out and as per stack monitoring report Particulate matter (PM) was found 74 mg/NM³. Copy of stack monitoring report is attached as **Annexure-VIII**.
- 8) During visit an agreement dated 15.02.2022 was provided by the representative of unit (Copy of agreement is attached as **Annexure-IX**). The agreement is made between M/ Jain & Daughters having its Registered office Kadrabad Modinagar and M/s Ocean Beverages at F-173-174, Phase-I, MG Road Industrial Area, Hapur.

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9) Photographs taken as below:



Above report is submitted here by and kindly may put up before Hon'ble Tribunal.

Vipul
(Vipul Kumar)
A.E.E.
U.P. Pollution Control Board,
Ghaziabad.

Anshu
(Anshu Gaurav)
AE/ X.E.N
Minor Irrigation,
Hapur.

Santosh
(Santosh Upadhyay)
Sub Divisional Magistrate,
Dhaulana, Hapur.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

187986/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023

Date: 11/07/2023

To,

M/s

SATGURU ENTERPRISES

G-465 and 466, M.G. Road Industrial Area, Dhaulana, Hapur, U.P -
245101,HAPUR,245101

Application Id-
21871092

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SATGURU ENTERPRISES located at G-465 and 466, M.G. Road Industrial Area, Dhaulana, Hapur, U.P - 245101,HAPUR,245101. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SATGURU ENTERPRISES granted for the period from 01/08/2023 to 31/07/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	AERATED WATER - 5 KLD		Metric Tonnes/Day
2	PACKAGED DRINKING WATER -5 KLD		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	Septic Tank
Industrial	2.0 KLD	ETP	UPSIDC DRAIN

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	<30 mg/l

2	COD	<250 mg/l
3	Oil and Grease	<10 mg/l
4	TSS	<100 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Boiler-1.0 TPH	Bio briquette	1	Particulate Matter	21 meter stack from GL
2	DG SET 125 KVA	As per CAQM approved fuel	2	Particulate Matter	AS PER CPCB/CAQM NORMS

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	80 mg/Nm ³
2	2	Particulate Matter	AS PER CPCB/CAQM NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

Vikas
Digitally signed
by Vikas Mishra
Date: 2023.07.11
12:11:59 +05'30'

Mishra

REGIONAL OFFICER, GHAZIABAD



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- मंकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट/अपशिष्ट फेंकने के पूर्व मोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की महायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



20

Annexure-II

Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR
BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC037236

VALID FROM 19/03/2021 TO 18/03/2026

Name of the Applicant	RAKESH KHANNA		
Address of the Applicant:	G-465 and 466, M. G. Road Industrial Area, Dhaulana, Hapur		
Company Name:	SATGURU ENTERPRISES	Company Address	G-465 and 466, M.G ROAD INDUSTRIAL AREA
Serial No. of Application Form	HPUR0221NIN0016	Date of Submission	16/02/2021
Specimen Signature of the User:			
Location particulars:			
District	Hapur	Block	DHAULANA
J.L. No		Plot No.	G-465 and 466, M.G. ROAD INDUSTRIAL AREA
Municipality/Corporation	HAPUR	Ward No.	245101
Holding No.			245101
Rate of Withdrawal (m ³ /hr.)	5.00	Date of Energization (In Case of Electric Pump)	20/01/2016

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	5.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:	10500.00	Recharge Required:	1.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 1.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

- For the purpose of measuring and recording the quantity of ground water abstracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :05/08/2021

Place:Hapur

This certificate is electronically generated and does not require digital signature



REGIONAL LABORATORY GHAZIABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 2 I.N.S. Sector-16, Vasundhra, Post-Prahalad Garhi, Ghaziabad



TEST REPORT: WASTE WATER LABORATORY

Ref No: 27032598/Ghaziabad/2024

Date:03/07/2024

- 1- Name of Industry: SATGURU ENTERPRISES, G-465 and 466, M. G. Road Industrial Area, Distt- Hapur,HAPUR,245301
- 2- Address of Industry: G-465 and 466, M. G. Road Industrial Area, Distt- Hapur,HAPUR,245301
- 3- District: Hapur
- 4- Description about sampling point: Final outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Vipul Kumar AEE & NA NA
- 7- Colour and Odour: Turbid Odourless
- 8- Quantity and Packing: 2 litre
- 9- Date of Sample Collection: 25/06/2024
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 25/06/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.5		02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	76.0		10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	850.0		10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	926.0		10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	18.0		1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	192.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Parul Parul (JRF)]

Authorized by
Rashmi Arya
Rashmi Aarya (ASO)

Vikas
Mishra

Digitally signed
by Vikas Mishra
Date: 2024.07.08
12:35:42 +05'30'

Regional Officer

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

1	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatablea solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above receiving water temperature	-	-	Shall not exceed 5°C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH ₃) mg/l,Max	100	-	-	100
11	Free ammonia (as NH ₃)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand I[3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Murcury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C ₆ H ₅ OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	2 (***)	*	*	*	*

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.
2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.
3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.
4. Besides these standards, refer EPA standards for specific industry Source (1):
<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkeY5wZGY=>
 (2) cpcb.nic.in/Industry_Specific_Standards.php

GSTIN : 09ABUFS8039C1ZN

SATGURU ENTERPRISES

MFG. OF : ALL TYPES OF BEVERAGES & PLASTIC GOODS

G-464-465-466-494-495, M.G. Road
Indl. Area, Dasna Ghaziabad (U.P.)
Mobile : 9212163302, 9350578799

Ref. No.

Dated 5/7/2024

To
Uttar Pradesh Pollution Control Board
Vibhuti Khand, Gomti Nagar
Lucknow - 226010
Vashundra Ghaziabad
Sec-16, U.P.

SUB: → Regarding given information about the Boiler not
being used in our company.

Dear Sir,

I, Rakesh Khanna, firm name M/s Satguru Enterprises
G-464, 465, 466, M.G. Road UPSIDC Hapur-201015, We have two boiler
in our company but we would like to inform you, that our
company has not been able to service the boiler for the
approx. last two years.

Thanking you.

M/s Satguru Enterprises.

M/s Satguru Enterprises

Rakesh Khanna
Partner



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
130642/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 28/07/2021

To ,

Shri AKASH JAIN
M/s OCEAN BEVERAGES
F-173 AND 174, M.G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. OCEAN BEVERAGES

Reference Application No :12677414

Dated :28/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. OCEAN BEVERAGES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2021 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav
Digitally signed
by Utsav Sharma
Date: 2021.07.29
10:55:35 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.OCEAN BEVERAGES vide

Consent Order No. 12677414/ Water

Dated : 28/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of PACKAGED DRINKING WATER 50 KL/DAY SOFT DRINKING 50 KL/DAY.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	Drain	Septic Tank
2	Industrial	Drain	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	0.6 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	1.0 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s OCEAN BEVERAGES, Plot No. F-173 AND 174, M.G ROAD INDUSTRIAL AREA HAPUR for PACKAGED DRINKING WATER 50 KL/DAY SOFT DRINKING 50 KL/DAY ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.

21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. Unit shall submit compliance above mentioned points on quarterly basis.

23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma
Digitally signed
by Utsav Sharma
Date: 2021.07.29
10:56:07 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 130641/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021

Dated : 28/07/2021

To ,

Shri AKASH JAIN
M/s OCEAN BEVERAGES
F-173 AND 174, M.G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. OCEAN BEVERAGES

Reference Application No. 12676898

Dated : 28/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s OCEAN BEVERAGES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/08/2021 to 31/07/2024 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

Utsav
Sharma

Digitally signed
by Utsav Sharma
Date: 2021.07.29
10:54:12.405307

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

**Enclosed : As above
(condition of consent):**

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 28/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of PACKAGED DRINKING WATER 50 KL/DAY SOFT DRINKING 50 KL/DAY.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG Set 300 KVA	HSD	1	Particulate Matter	As per CPCB norms.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s OCEAN BEVERAGES, Plot No: F-173 AND 174, M.G ROAD INDUSTRIAL AREA HAPUR for PACKAGED DRINKING WATER 50 KL/DAY SOFT DRINKING 50 KL/DAY ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.

- 21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
- 22. Unit shall submit compliance above mentioned points on quarterly basis.
- 23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Digitally signed
by Utsav Sharma
Date: 2021.07.29
10:54:41 +05'30'
Sharma

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD



35
Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Annexure-VI

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR
BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC048104

VALID FROM 04/12/2023 TO 03/12/2028

Name of the Applicant	AKASH JAIN		
Address of the Applicant:	PLOT NO. F - 173 AND F - 174, M.G ROAD INDUSTRIAL AREA, HAPUR, UTTAR PRADESH		
Company Name:	M/s OCEAN BEVERAGES	Company Address	F-173 & F-174, M.G ROAD INDUSTRIAL AREA
Serial No. of Application Form	HPUR1023NCO0005	Date of Submission	31/10/2023
Specimen Signature of the User:			
Location particulars:			
District	Hapur	Block	DHAULANA
J.L. No		Plot No.	F-173 & F-174, M.G ROAD INDUSTRIAL AREA
Municipality/Corporation	Yes	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	10.00	Date of Energization (In Case of Electric Pump)	27/05/2017

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Commercial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	10.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:	16500.00	Recharge Required:	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well. fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

- For the purpose of measuring and recording the quantity of ground water abstracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been abstracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :12/01/2024

Place:Hapur

This certificate is electronically generated and does not require digital signature



REGIONAL LABORATORY GHAZIABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 2 I.N.S. Sector-16, Vasundhara, Post-Prahalad Garhi, Ghaziabad



TEST REPORT: WASTE WATER LABORATORY

Ref No: 27078768/Ghaziabad/2024

Date:08/07/2024

- 1- Name of Industry: OCEAN BEVERAGES, F-173 174, M.G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101
- 2- Address of Industry: F-173 174, M.G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101
- 3- District: Hapur
- 4- Description about sampling point: Final outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Vipul Kumar AEE & NA NA
- 7- Colour and Odour: Colourless odourless
- 8- Quantity and Packing: 2 litre & plastic jericane
- 9- Date of Sample Collection: 25/06/2024
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 25/06/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.5		02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	82.0		10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1420.0		10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1502.0		10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	21.0		1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	204.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Parul Parul (JRF)]

Authorized by
 Digitally signed by
 Rashmi Arya
 Date: 2024.07.08
 12:26:40 +05'30'
Rashmi Arya (ASO)

Vikas Mishra
 Digitally signed
 by Vikas Mishra
 Date: 2024.07.08
 12:36:43 +05'30'
Regional Officer

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

1	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatable solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above receiving water temperature	-	-	Shall not exceed 5°C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chlorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH ₃) mg/l,Max	100	-	-	100
11	Free ammonia (as NH ₃)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand 1[3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Mercury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C ₆ H ₅ OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	2 (***)	*	*	*	*

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.
2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.
3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.
4. Besides these standards, refer EPA standards for specific industry Source (1):
<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=>
 (2) cpcb.nic.in/Industry_Specific_Standards.php

Regional Office, U.P. Pollution Control Board
Ghaziabad.



STACK MONITORING REPORT

- 1. Name of Industry : M/S OCEAN BEVERAGES
Plot No. M.G. Road UPSIDC Industrial Area, Hapur.
- 2. Sample Collected by : Mr. D.D.Verma L.A. & Mr. Madan Gopal, J.L.A.
- 3. Date of Monitoring : 06.07.24
- 4. Stack Height (Meters) : 12.0 (Mild Steel)
- 5. Stack Dia (Meters) : 0.265
- 6. Stack Attached to : Boiler 400 Kg/hr
- 7. Type of fuel used : LSHS
- 8. Fuel consumption : 100 Litre/day (Approx)
- 9. Ambient Temperature (°C) : 33.0
- 10. Stack Temperature (°C) : 104.0
- 11. Average Velocity (m/sec) : 9.24
- 12. Average Flow rate (LPM) : 15.0
- 13. Net Sampling Time (Minutes): 40.0

Parameter	Result(mg/Nm ³)	Method
Particulate Matter (mg/Nm ³)	74.0	IS:11255 (Part-I)


Scientific Assistant

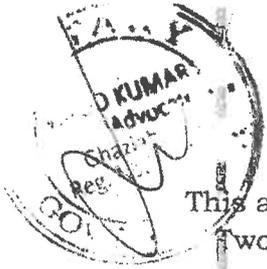

Assistant Scientific Officer


Regional Officer



उत्तर प्रदेश UTTAR PRADESH

CE 3635.8


AGREEMENT

This agreement is made on 15th Day of February, in the year Two Thousand and Twenty Two between M/s Jain & Daughters & M/s Ocean Beverages at F 173-174 Phase 1 UPSIDC MG Road Industrial Area, Hapur - 201012.

M/s Jain & Daughters having its Registered Office at Opp. Translm Vikas Nagar, Kadrabad, Modi Nagar. Hereinafter called "First Party" (which expression, unless excluded by or repugnant to the subject or the context or meaning thereof, shall mean or be deemed to mean and include their successors in office, legal representatives and assigns of the one part, through its owner Mr Sugandh Jain

And

M/s Ocean Beverages a partnership firm having its principal place of business at F-173-174, M.G. Road. UPSIDC Industrial Area, Ghaziabad -201012 through its partner Mr. Akash Jain, Authorized to sign this Agreement, hereinafter called "Second Party" (which expression, unless excluded by or repugnant to the subject or the context or meaning thereof, shall mean or be deemed to mean and include their successors in office, legal representative and assigns) of the other part.

15/02/2022

FOR OCEAN BEVERAGES

Sugandh Jain

Partner

190 725

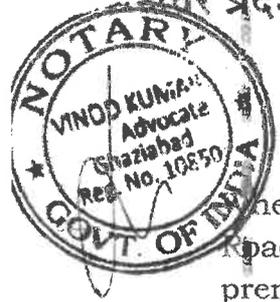
संयोजक एवं सहायक संयोजक
A/C MODINABAD 6-08

11/02/02



उत्तर प्रदेश UTTAR PRADESH

CB 3635 17



Whereas, the second party has a beverage bottling plant at F-173-174, M.G. Road, UPSIDC Industrial Area, Ghaziabad -201012 hereinafter referred to as premises.

Whereas the First party wants to get manufacturing and filling of CSD drink named as "JAIN SHIKANJI" of Various Flavours like Shikanji, Jeera, Energy Drink or any other product under brand name of JAIN SHIKANJI from the Second Party. This is the exclusive and popular brand of the first party. The said brand of CSD drinks is registered in the name of Mr. Satish Kumar Jain. Mr. Satish Kumar Jain has given rights to the First Party. The first party has taken authorization of the trademark which is registered in the name of Mr. Satish Kumar Jain. The CSD drink hereinafter called as "products".

Whereas, the Second party at its premises has appropriate facilities, equipment and skilled manpower for processing, testing and packing the "products" in pet bottle and is agreeable to undertake such processing on behalf of the first party under "Principal to Principal" basis.

NOW THEREFORE THIS AGREEMENT WITNESSTH and it is hereby agreed by and between the parties as follows:

M/s JAIN & Co.

Sujin

For OCEAN FEVER

15 FEB 2022 45

291

~~_____~~
~~_____~~

गणेश जी स/० (गणेश) जी १
PHO MADINABAR 628

~~_____~~
15/2/2022

1. This agreement will come into effect from the date of signing and it will continue in effect for the period of 60 months (i.e. from February 2022 to February 2027) or until it is terminated by either party.
2. The Second party has the necessary manufacture license from the licensing authority to manufacture the "said products" at the second party premises and will maintain the validity of the same during the course of the agreement period.
3. The second party agrees to fill the 160 / 250 ml of pet bottles of the first party as per the formula and sample approved by the first party and gets approval from the first party before starting the commercial production.
4. The First Party will provide all the required raw materials and packing materials for manufacture of the said products to the second party and also agree to receive, analyse and maintain the stocks thereof safely from the second party. If First Party is not providing the above mentioned Raw Material then First Party shall pay to Second Party for the Raw Material in advance.
5. The second party shall maintain proper records of stock of raw material; packing material and manufacture products on behalf of the First Party.
6. The First Party agrees to give monthly projection of the product requirements to the Second Party, at least one month in advance to enable the Second Party to deliver the goods within 30 days from the date of confirmed order.
7. The First Party agrees to bear the following costs/charges and government levies:-
 - a) The Cost of Conversion charges payable to the second party, as per mutually agreed terms and conditions discussed and decided on time to time basis i.e. cost of conversion + GST 28% + Cess 12% and shall be paid in advance on weekly basis.
8. The Second party agrees to maintain the required quality of the products as may be mutually accepted by the First Party. The Products being manufactured by the second party will be strictly as per the formulation and composition given by the first party.
9. The first party shall interact with the second party for all technical and manufacturing details related to the products.
10. The First Party is fully responsible for the further sale and disposal of the products once they are taken from the second party.



M/s JAIN & DAUGHTERS

Susma
 Partner
 M/s JAIN & DAUGHTERS

For OCEAN BEVERAGES

[Signature]
 Partner

11. Loading of the products at the premises of the second party shall be done by the second party and unloading of the products shall be done by the first party at the premises of the first Party.
12. The Second Party shall deliver the products to the first party in packed condition, as per the mutual agreement and as per the sample specimen approved.
13. The Second Party will not be responsible for any damage caused to the shipment in transit due to improper storage condition.
14. The First Party alone shall have the exclusive rights over the products for marketing during and after the term of this contract.
15. The Agreement shall become effective from the date of signing this agreement and shall remain in force for a period of five years from the date of signing this Agreement. After the period of this agreement, the parties shall review the performance of each other and if satisfied they may renew the agreement upon mutual written Agreement.
16. During the tenure of Agreement, parties herein can terminate the agreement for violation of any of the clauses of the agreement by giving immediate notice in writing to the defaulting party.
17. The law governing the arbitration proceedings shall be Indian Law and the arbitral proceedings shall be held at Ghaziabad and conducted in the English language. The jurisdiction for all legal proceeding will be Ghaziabad.



IN WITNESS WHEREOF, THE PARTIES HERUNTO TO SET THEIR SIGNATURE ON THE DATE, MONTH AND YEAR MENTIONED BELOW:

For Jain & Daughters

For Ocean Beverages

For OCEAN BEVERAGES

Sugandh

Akash Jain

Sugandh Jain
Proprietor

Akash Jain
Partner

Date: 15/02/2022

Place: Ghaziabad

Witness:

1. Mr. Satish Kumar Jain
Signature

2. *Pratap Singh*

Pratap Singh
H.No. 509

ATTESTED

VINOD KUMAR
Reg. No. 10850
Notary Public, GZB
Govt. of India

15/2/2022